

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 143
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International Applicant/petitioner
v.	
M/s. Soho Infrastructure Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 07.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP	Mr. Hitesh Sachar & Ms. Namita Jose, Advs.
For the office of IRP	Mr. Anshul Chhabra & Mr. Gaurav Gupta, Advs.
For the Apex Heights	Mr. Mrinal Harsh Vardhan & Mr. Kartik Sarin, Advs.
For the respondent	Mr. A.P. Srivastava, Proxy Counsel

ORDER

CA-2449(PB)/2019

Status report filed by the RP along with other relevant documents is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

CA-2449(PB)/2019 stands disposed of.

CA-2436(PB)/2019

Mr. Hitesh Sachhar, Ld. Counsel for the RP states that in view of the fact that Mr. Pankaj Jain- IRP is likely to be discharged today from the hospital, the prayer made in this application need not be pressed and same be dismissed as withdrawn. We order accordingly.



CA-2359(PB)/2019

Notice of the application.

Mr. Mrinal Harsh Wardhan, Ld. Counsel for the non applicant-respondents accepts notice. Reply be filed within one week with a copy in advance to the counsel for the applicant.

List for arguments on 28.11.2019.



**(M.M.KUMAR)
PRESIDENT**



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

07.11.2019
Ritu Sharma